



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054
SESSION REVIEW**

Fifth Part of the First Session of Seventh Assembly (17.12.2020 to 18.12.2020)

SUMMONS

Summons for Fifth Part of First Session of the Seventh Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 15.12.2020.

DURATION OF THE SESSION

The Fifth Part of the First Session of the Seventh Legislative Assembly was conducted as a Special Session from 17th December and was adjourned *sine-die* by the Hon'ble Speaker on 18.12.2020 after holding Two (02) Sittings on 17.12.2020 and 18.12.2020.

The Business conducted by the House during the Fifth Part of First Session is summarized below.

HOMAGE

The House paid homage and observed two minute silence on 17.12.2020 on the sad demise of farmers who were protesting against the farm laws.

MATTER RAISED BY MEMBERS

Special Mention (Under Rule 280): 09 Notices for Special Mention were received for the Session. All Matters were raised in the Session under Rule 280 on 17th December 2020 and the same have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule 55):

Shri Saurabh Bharadwaj initiated discussion on 18th December 2020 on issue related to "*Financial mismanagement in the Municipal Corporations of Delhi and alleged scam of Rs.2500 Crores*".

During the Short Duration Discussion (Rule-55) Shri Saurabh Bharadwaj also moved the following Resolution on 18th December 2020 with the leave of the House:

“The Legislative Assembly in its sitting held on 18.12.2020 resolves that:

“The House notes with concern that the people of Delhi are very unhappy with the party ruling the Municipal Corporations of Delhi over the past 14 years. The Municipal Corporations have exceeded all limits of corruption and has failed in all its responsibilities such as Sanitation, Cleaning, Garbage disposal, primary health, primary education, roads, cleaning of drains, controlling stray animals, maintenance of parks. In all fronts the Municipal Corporations have failed completely. The House has also observed that recently a huge scam has been unearthed in the Municipal Corporations and is deeply concerned with this. It is a matter of shame that the entire Delhi is discussing the scam of Rs. 2500 Crores in the Municipal Corporations. This House strongly condemns this scam and recommends that the enquiry of this scam should be conducted by the Central Bureau of Investigation and exemplary punishment should be given to those found guilty.”

06 (six) Members participated in the discussion. Sh. Satyendar Jain, Hon’ble Minister of Urban Development replied to the discussion. Sh. Arvind Kejriwal, Hon’ble Chief Minister also expressed his views.

The Resolution was put to vote and adopted by voice-vote.

GOVERNMENT RESOLUTION

The following Government Resolution was moved by Sh. Kailash Gahlot, Hon’ble Minister of Revenue (under Rule 90) with the leave of the House:

“The Legislative Assembly in its sitting held on 17.12.2020 resolves that: “Taking note of the fact that the Parliament of India has recently enacted following three Laws, commonly referred as ‘Farm Laws’, which make wide ranging changes in the existing farm practices throughout the country

(a) The Farmers’ Produce Trade and Commerce (Promotion and Facilitation) Act, 2020;

(b) Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, and

(c) The Essential Commodities (Amendment) Act, 2020; Taking further note of the fact that farmers across the country have been agitated with various provisions of these laws, which are considered to be detrimental not only to the interests of the farmers but also the common man;

Taking note of the fact that there is wide spread belief that these Farm Laws have been pushed through the Parliament by the present Government in power at the behest of certain corporates which may ultimately lead to loss of income for the farmers;

Taking further note of the fact that large number of farmers have been protesting on the borders of Delhi in chilly winters and some of them are also reported to have lost their lives;

With the considered view that the farmer community has been extremely agitated at the way these Bills have been pushed through in the Parliament without any consultation with the stakeholders, without proper voting in Rajya Sabha and the refusal of the Government of India to agree to the rightful demands of the farmers;

And the resolve of the Government of NCT of Delhi to wholeheartedly support the demand of the farmers;

This House rejects all the three enactments and earnestly appeals to the Government of India that in the interest of the nation, the Farm Laws passed by the Parliament may be repealed with immediate effect and separate Bill guaranteeing government purchase of all crops at MSP be passed by the Parliament and all other demands be accepted.”

07 (seven) Members participated in the discussion. Sh. Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Resolution was adopted by voice vote.

GREETINGS

Hon'ble Chair greeted Shri Raghuvinder Shokeen, Hon'ble Member on his birthday on 18th December 2020.

PAPERS LAID

Following papers were laid on the Table of the House by Hon'ble Minister of Power during the sitting of the House on 17.12.2020:

- (i) Annual Report of the Delhi Power Company Limited (DPCL) for the financial year 2017-18 (Hindi & English Version).,
- (ii) Annual Report of Delhi Transco Limited (DTL) for the financial year 2018-19 (Hindi & English Version).
- (iii) Annual Accounts of Indraprastha Power Generation Co. Limited (IPGCL) & Pragati Power Corporation Limited (PPCL) for the financial year 2018-19 (Hindi & English Version)

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